. The Supreme Court of India, in consultation with NIC, has already procured necessary computer Hardware and Software for upgrading the existing IT facilities. It has also been proposed to implement several Public Interface Applications such as: Interactive Voice Response System (IVRS) for providing case status information to the public on telephone, Certified copies to the litigant public, to provide access to the latest orders and judgements, issuance of notices by electronic means, to inform the litigant public about the case status through Short Message Service (SMS) etc.

Co-ordination between Government and Judicial authorities

2008. SHRI RAVULA CHANDRA SEKAR REDDY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government in co-ordination with judicial authorities has taken certain steps to ensure that cases pending in courts are disposed of speedily;

(b) whether it has been experienced that Fast Track Courts have yielded good results and brought down the number of pending cases;

(c) whether in order to introduce accountability, Government propose to introduce a column in service report of Judges showing the number of cases disposed of by a particular Judge in the reported year; and

(d) if so, the details in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHY): (a) Both the Government and the Judiciary are concerned with the quick disposal of pending cases. Various steps have been taken by the Government for speeding up the disposal of these cases.These include the setting up of Fast Track Courts, Computerisation and networking of courts and simplification of rules and procedure on the basis of the advice and recommendations of experts bodies like the Law Commission, the Malimath Committee etc.

(b) Yes, Sir. The Fast Track Courts have so far disposed of 58,662 cases.

(c) and (d) As per the recommendations of the First National Judicial Pay Commission, a format for .writing the confidential report of judicial

officers has been forwarded to all High Courts and State Governments to follow this format, *inter-alia,* has a column for statistical data on performance of judges including disposal of cases in the reported year.

Out of Court settling of pending litigations against Government

2009. SHRI B. S. GNANADESIKAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether his Ministry would constitute a Review Committee to explore the possibility of settling out-of-court all pending litigations against Government in order to reduce the workload of the Supreme Court and the High Courts; and

(b) if so, whether Government would take steps to advise the State Governments to constitute such Committees to reduce workload in the High Courts by settling out-of-court all possible cases pending against the State Governments?

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KIRSHNAMURTHY): (a) No, Sir.The Government have been constantly reviewing the accumulation of arrears in Courts. Besides increasing the Judge strength from time to time, various steps have been taken by the Courts, *viz.,* grouping of cases involving common questions of law, constitution of specialized benches and organizing Lok Adalats at regular intervals, etc.The Government have also encouraged and set up alternative modes of disposal including mediation, negotiation and arbitration. Special tribunals like Central Administrative   Tribunal,   State   Administrative   Tribunals,   IncomeTax AppellateTribunals, Family Courts, Labour Courts, Consumer Courts etc. have been set up to expedite disposal of cases and to reduce the workload of regular Courts. Fast Track Courts for the disposal of long pending cases, particularly sessions cases and cases involving undertrials in jails have been set up.

(b) Does not arise.

In-camera trial of rape victims

2010. SHRIMATI SHABANA AZMI: Will the Minister of LAW AND JUSTICE be pleased to state;

(a) whether Government propose to bring a comprehensive legislation for taking depositions of rape victims in-camera by womer, Judges;